

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S AKSA PAPER MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aksa Paper Mills Private Limited
2.	Date of incorporation of corporate debtor	26.07.2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21098GJ2017PTC098431
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 334/P1, 315/6, Morai Industrial Park, Village-Morai, Ta, l-Pardi, Valsad, Vapi, Gujarat, India, 396191
6.	Insolvency commencement date in respect of corporate debtor	29.08.2024
7.	Estimated date of closure of insolvency resolution process	25.02.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBBI/IPA-001/IP-P01011/2017-18/11662
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: jlnusco@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id.: ip.apmpl@gmail.com
11.	Last date for submission of claims	Thursday, 12.09.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

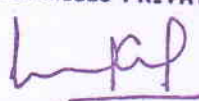
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s The Aksa Paper Mills Private Limited on 29.08.2024.

The creditors of M/s Aksa Paper Mills Private Limited are hereby called upon to submit their claims with proof on or before **Thursday, 12.09.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.08.2024
Place: Surat

**AKSA PAPER MILLS PRIVATE LIMITED
IN CIRP**

CA. Sunil Kumar Kabra / RP
Interim Resolution Professional

AUSTRALIAN PREMIUM SOLAR (INDIA) LIMITED

CIN: L40300GJ2013PLC075244

Regd. Off: Tajpur, NH-08 TA-Prantij, Sabar Kantha, Sabarkantha, Gujarat- 383205 India.

Email id: compliance@australianpremiumsolar.co.in,
Tel No: +91 8735932511

Web Address: www.australianpremiumsolar.co.in

PUBLIC NOTICE

NOTICE is hereby given that the 11th Annual General Meeting ("AGM") of Members of Australian Premium Solar (India) Limited will be held on Monday, September 30, 2024 at 11:00 A.M through Video Conference (VC) / Other Audio Visual Means (OAVM), in compliance with the circulars issued by Ministry of Corporate Affairs (MCA) vide Circular No. 14/2020 dated April 08, 2020, Circular No.17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs followed by Circular No.20/2020 dated May 05, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No.33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, Circular No. 02/2021 dated January 13, 2021, Circular No. 21/2021 dated December 14, 2021 and Circular No. 02/2022 dated May 05, 2022 and Circular No. 10/2022 dated December 28, 2022 and Circular No. 09/2023 dated September 25, 2023 and SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 and all other relevant circulars issued from time to time.

The Company is pleased to provide the facility of attending the meeting through VC / OAVM to the members of the Company and facility of voting through the meeting through electronic means in compliance with the above stated circulars. The members holding shares as on the cut-off date including those who have not received the electronic copy of the Annual report of the Company due to non-availability of e-mail ID with the Company / RTA can also exercise their vote by following the instructions given in the Notice of AGM.

In accordance with the above circulars, the Company will send in due course the Annual Report of the Company for the financial year 2023-24 including the Notice of Annual General Meeting by way of an e-mail to those members whose e-mail ID are registered with the Company / RTA. So those members who have not registered their e-mail ID are requested to get the same registered by following the below mentioned process for receiving the e communication from the Company:

i. Members holding shares in Demat mode are requested to contact their respective Depository Participant for registering the email addresses.

The notice of the Annual General Meeting of the Company will also be made available on the Company's website at www.australianpremiumsolar.co.in and the Stock Exchanges website at www.nseindia.com.

For Australian Premium Solar (India) Limited

SD/-
Nikunj Kumar Chimanlal Patel
Chairman & Executive Director
Date: August 31, 2024
Place: Ahmedabad
DIN: 07834023

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S AKSA PAPER MILLS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Aksa Paper Mills Private Limited
2. Date of incorporation of corporate debtor	26.07.2017
3. Authority under which corporate debtor is incorporated / registered	RoC/Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21098GJ2017PTC098431
5. Address of the registered office and principal office (if any) of corporate debtor	Survey No. 334/P1, 315/6, Moral Industrial Park, Village-Moral, Ta. Hpard, Valsad, Vapi, Gujarat, India, 396191.
6. Insolvency commencement date in respect of corporate debtor	29.08.2024
7. Estimated date of closure of insolvency resolution process	25.02.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBBI/PP-001/PP-001/1/2017-18/11662
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, Regus Business Centre, New C/14th Road, Above Mercedes Benz Showroom, Bhadrana-Vesu, Surat-395007. Email id: insuc@insuc.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email id: ip.amp@gmail.com
11. Last date for submission of claims	Thursday, 12.09.2024
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Akxa Paper Mills Private Limited on 29.08.2024.

The creditors of M/s Akxa Paper Mills Private Limited are hereby called upon to submit their claims with proof on or before Thursday, 12.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA. Sunil Kumar Kabra
Date: 31.08.2024
Place: Surat
Interim Resolution Professional

IndusInd Bank

Registered Office : 2401, Gen. Thimmaya Road (Cantonment), Pune -411 001.
Consumer Finance Division : New No. 34, G.N. Chetty Road, T. Nagar, Chennai - 600 017
State Office Ahmedabad : Office No. 101 To 104, 1st Floor, Ratna High Street,
Nr. Naranpura Police Choki, Naranpura, Ahmedabad - 380013

PUBLICATION OF DEMAND NOTICE Notice issued under Section 13(2) of The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002,

A notice is hereby given that the following Borrowers/ Guarantors have defaulted in the repayment of the below mentioned credit facilities obtained by them from the bank and said facilities have been classified as Non-performing assets by the Bank. Whereas the notices issued to them under section 13(2) of SARFAESI Act, 2002 through Registered Post on their last known address were returned un-served and as such they are hereby informed by way of public notice about the same.

The steps are being taken for substituted service of the notice. The above borrowers, Co-borrowers and on their guarantor (wherever applicable) are advised to make the payments of outstanding within the 60 days from the date of publication of this notice failing which further steps will be taken as per the provision of Securitization and reconstruction of financial assets and enforcement of security interest act 2002. The borrower's attention is invited to the provisions of sub section (13) of the act, that the borrowers are not entitled to transfer the secured assets by way of Sale, Lease or otherwise without the prior written consent of the Bank.

Sl. No	Loan A/c Number, Loan Amount, Name of the Borrower/Co-borrower/Guarantor/ Date of Demand Notice / Amount Outstanding	Description of Property/Secured Assets
1.	Loan Agreement No: GAA05137M Loan Amount: Rs.1440000/- Date of Demand Notice: 15.09.2023 Amount Outstanding: Rs.11,24,999.81/- as on 13.09.2023 with further interest thereon. Borrower: Mr. RAJPUT RAMESHSHIN MALSINH S/O. MALSINH Co Borrower: Mr. MAYUR SINGH RAJPUT, S/O. RAMESH BHAI Co Borrower: Mrs. SIMABEN RAJPUT, W/O. RAMESH BHAI All the above resides at : Bhoi Ni Vadi, KT Desai School, Delhi Darwaja Bahar, Shahjib, Ahmedabad - 380004. Also at: Flat No B29 101, Swaminarayan Park, Nava Naroda Ahmedabad, Gujarat, Pincode: 382325 Guarantor: Mr. RAJPUT RAJENDRA SINGH, S/O. MALSINH RAJPUT Resides at : 28/104 Swam Narayan Park, Nr. Vasant Vihar Society, Ahmedabad - 382405	All that piece and parcel of flat No. 829-101, Swaminarayan Park, Opp. Shreeji Bunglow, Nr. Vasant Vihar Society, Nava Naroda, Ahmedabad-382325. Boundaries: North- Sector B, Block No 29, Flat no 102, South- Margin Road, East- Sector B, Block No 29, Flat no 104, West- TP Road, together with building constructed over the said site along with furniture, fixtures and appurtenance thereto.
2.	Loan Agreement No: GJG05068M Loan Amount: Rs.765000/- Date of Demand Notice: 06.07.2023 Amount Outstanding: Rs.55528.06/- as on 30.06.2023 with further interest thereon. Borrower: Mr. PRAVINSINH RATHOD C/O. Mr. HARISANGAJI RATHOD Co Borrower: Mr. SHITALBA PRAVINSINH RATHOD C/O. Mr. PRATAP SINGH Resides at : 3, SHANTINAGAR-02, ANTERJAL-04, GANDHIDHAM, GANDHIDHAM - 370201. Also at: Plot No 300 Royal Park 1, Mansarovar Township, Sainath Residency, Gandhidham, Rajkot-370201	All the piece and parcel of N. A. immovable property being Plot No. 300, admeasuring about 62.65 Sq. Mtrs., Revenue Survey No. 67/1 Paiki, in the area known as "Royal Park-1", situated at Village Shinyar, Taluka Gandhidham, District Kachchh, thereupon in the Sub-Registration District of Gandhidham. Registration District of Kachchh, State of Gujarat and bounded as under: Surrounded On East By: Plot No. 277, Surrounded On West By: Internal Road, Surrounded On North By: Plot No. 299, Surrounded On South By: Internal Road, together with building constructed over the said site along with furniture, fixtures and appurtenance thereto.
3.	Loan Agreement No: GJG05037M Loan Amount: Rs.740000/- Date of Demand Notice: 17.07.2023 Amount Outstanding: Rs.7,52,663.89/- as on 14.07.2023 with further interest thereon. Borrower: Mr. TULSIBHAI BABUBHAI THAKOR C/O. BABUBHAI Co Borrower: Mrs. BHAGIBEN THAKOR, C/O. HIRABHAI Guarantor: Mr. LALJI BAI BABUJI THAKOR, C/O. BABUJI Resides at : 37, YADAV NAGAR, KIDANA, GARGOJOPAD PATTI, GANDHIDHAM, GUJARAT - 370201 Also at: NO 31 KHATYASHYAM NAGAR, APPROCHING TO VARSAMEDI ROAD, VARSAMEDI, GUJARAT-370110	All the Piece and Parcel of N.A. Immovable Property being Plot No. 31, in the area bearing Revenue Survey No. 2204/Paiki 1, admeasuring about 51.97 Sq. Mtrs., situated at Village Varsamedi, Taluka: Anjar, District: Kachchh, thereupon in the Sub-Registration District of Anjar, Registration District of Kachchh, State of Gujarat and bounded as under - Surrounded on North by: Plot No. 30, Surrounded on South by: Plot No. 32, Surrounded on East by: Plot No. 34, Surrounded on West by: 12.00 Mtrs. Wide Road, together with building constructed over the said site along with furniture, fixtures and appurtenance thereto.

Date: 31.08.2024 Place: GUJARAT
For IndusInd Bank Limited, (Authorized Officer)



Branch : Gen-Next Infocity Branch,
Gr. Floor, Infocity Hub, I.T. Tower-II,
Gandhinagar-382009
Email : infoci@bankofbaroda.com

E-AUCTION - SALE NOTICE SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX-IV-A" [See Proviso to Rule 6(2) & 8(6)] Sale of secured immovable / movable assets under the Securitization and reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the Act)

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", & "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower / Mortgagor / Guarantor / Secured Asset / Dues / Reserve Price / e-Auction Date & Time, EMD and Bid Increase Amount are mentioned below.

DATE & TIME OF E-AUCTION : 20.09.2024 FROM 2.00 PM TO 6.00 PM

Details of Borrower	Description of the Property	Possession Type	Dues Outstanding	Reserve Price	EMD	Bid Increase Amount
M/s. Shubham Aluminium (Borrower) Mr. Hemkant Mishra (Proprietor) Mrs. Shabnam Hemkant Mishra (Guarantor)	All that piece and parcel of Immovable Property : Commercial Shop Shubham Glass and Hardware, Shop No. 49, Ground Floor, Infocity Super Mall - 2, S.P-5, Infocity, Gandhinagar, Gujarat. Owner : Mrs. Shabnam Hemkant Mishra (Guarantor).	PHYSICAL	Rs. 30,01,230/- + Interest + Legal & Other Expenses	Rs. 29,16,000/-	Rs. 2,91,600/-	Rs. 10,000/-

Property Inspection Date and Time : 18.09.2024 & 2:00 pm to 4:00 pm. For detailed terms and conditions of sale, please refer/visit to the website link : <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://ebkraj.in>. Also, prospective bidders may contact the Authorized officer on (M) 9978446524.
Date : 29.08.2024 Place : Gandhinagar
Sd/- Vikrant Sharma, Authorised Officer, Bank of Baroda

AAVAS FINANCIERS LIMITED

(CIN:L65922RJ2011PLC034297) Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020



AUCTION NOTICE

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of AAVAS FINANCIERS LIMITED Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis. The details of the cases are as under:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Dues As on	Date & Amount of Demand Notice	Date of Possession	Description of Property	Reserve Price For Property	Earnest Money For Property	Date & Time of Auction	Place of Tender Submission, Tender Open & Auction at Aavas Financiers Ltd.
HIMMAT MATHABHAI DABHI, VIJAY MITHABHAI DABHI, MANISHA HIMAT DABHI GUARANTOR : SUMIT LAKHMANDAS TAHILANI (A.C.N.) LNNR003117-180068405	Rs. 10,23,741.00/- DUES AS ON 30 AUG 2024	7 NOV 23 Rs. 1094327.41/- DUES AS ON 4 NOV 23	8 JUN 24	THE RESIDENTIAL PROPERTY BEARING UNIT NO. 001 OF BLOCK NO. A-1 ON GROUND FLOOR, IN THE SCHEME KNOWN AS "UMANG ADITYA" ON THE LAND BEARING BLOCK NO. 664 AND 646 IS SITUATED AT MOUJE LAMBHA, TAL. VATVA, DIST. AHMEDABAD, GUJARAT ADMEASURING 80 SQ. YD.	Rs. 801360/-	Rs. 80136/-	11.00 AM TO 01.30 PM 30 SEP 2024	SHOP NO.- 211, AKSHAR ARCADE, NEAR DEVSYA INTERNATIONAL SCHOOL, OPP. SHYAM VILLA-2, NIKOL-NARODA ROAD, NIKOL, NARODA, AHMEDABAD-382330, GUJARAT-INDIA

Terms & Conditions: 1). The person, taking part in the tender, will have to deposit his offer in the tender form provided by the AFL which is to be collected from the above branch offices during working hours of any working day, super scribing "Tender Offer for name of the property" on the sealed envelope along with the Cheque/DD/pay order of 10% of the Reserve Price as Earnest Money Deposit (EMD) in favour of AAVAS FINANCIERS LIMITED payable at Jaipur on or before time of auction during office hours at the above mentioned offices. The sealed envelopes will be opened in the presence of the available interested parties at above mentioned office of AAVAS FINANCIERS LIMITED. The Inter-se bidding, if necessary will also take place among the available bidders. The EMD is refundable if the bid is not successful. 2). The successful bidder will deposit 25% of the bidding amount adjusting the EMD amount as initial deposit immediately or within 24hrs after the fall of the hammer towards the purchase of the asset. The successful bidder failing to deposit the said 25% towards initial payment, the entire EMD deposited will be forfeited & balance amount of the sale price will have to be deposited within 30 days after the confirmation of the sale by the secured creditor; otherwise his initial payment deposited amount will be forfeited. 3). The Authorized officer has absolute right to accept or reject any bid or adjourn/postpone the sale process without assigning any reason therefore. If the date of tender depositing or the date of tender opening is declared as holiday by Government, then the auction will be held on next working day. 4). For inspection and interested parties who want to know about the procedure of tender may contact AAVAS FINANCIERS LIMITED 201,202, 1Ind Floor, South End Square, Mansarovar Industrial Area, jaipur-302020 or Gaurav.Thakor-7211137494 or respective branch during office hours. Note: This is also a 15/30 days notice under Rule 9(1)/8(6) to the Borrowers/Guarantors/Mortgagor of the above sold loan accounts about tender enter se bidding sale on the above mentioned date. The property will be sold, if their out standing dues are not repaid in full.

Place : Jaipur Date : 31-08-2024
Authorized Officer Aavas Financiers Limited

HINDUJA LEYLAND FINANCE

Corporate Office: No. 27A, Developed Industrial Estate, Guindy, Chennai-600 032.
Registered Office: Plot No. C-21, Tower G (1-3 floors), G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Website: www.hindujaleylandfinance.com | CIN: U65933MH2008PLC38421

POSSESSION NOTICE UNDER RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of Hinduja Leyland Finance Ltd (HLF) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken Possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of Hinduja Leyland Finance Ltd for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [B] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl. No.	Name of Borrower	Date of Demand Notice	Outstanding Amount	Details of Property Processed	Date of Possession
1	Loan A/c. No. : GJAKR00674 & GJLP000179 M/s. Aditya Ornaments (Borrower), Mr. Hitesh C. Sagar (Co-Borrower), Mrs. Minaxiben H. Sagar (Co-Borrower), M/s. Hiteshbhai chimanlal Sagar HUF (Co-Borrower)	08/06/2024	Rs.6,93,33,887/-	Item No.1 : All that part and parcel of immovable Property bearing Property Consisting of land admeasuring 84-06 sq. Mts. (100-53sq. yards) with building thereon of city survey no.2053 to 2056 of city survey ward no.3 of Rajkot, Situated at Hathikhana St. No1, Rajkot City, Own by Hitesh Chimanlal Sagar and boundaries as under: North: Public Road, South:Other Property, East: Other Property, West: Other Property	29/08/2024
2	Loan A/c. No. : GJAKR00912 & GJLP000512 M/s. Aditya Ornaments (Borrower), Mr. Hitesh C. Sagar (Co-Borrower), Mrs. Minaxiben H. Sagar (Co-Borrower), M/s. Hiteshbhai chimanlal Sagar HUF (Co-Borrower)	08/06/2024	Rs.6,93,33,887/-	Item No.1 : All that part and parcel of immovable Property bearing Property Consisting of land admeasuring 84-06 sq. Mts. (100-53sq. yards) with building thereon of city survey ward no.2053 to 2056 of city survey ward no.3 of Rajkot, Situated at Hathikhana St. No1, Rajkot City, Own by Hitesh Chimanlal Sagar and boundaries as under: North: Public Road, South:Other Property, East: Other Property, West: Other Property.	29/08/2024

Date : 31-08-2024
Place : Rajkot
AUTHORIZED OFFICER
FOR M/S. HINDUJA LEYLAND FINANCE LTD.

IDFC First Bank Limited

(Formerly known as IDFC Bank Ltd) | CIN : L65110TN2014PLC097792
Registered Office - KRM Towers, 7th Floor, Harrington Road, Chelpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022



APPENDIX- IV-A [See proviso to rule 8 (6) & 9 (1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) as per column (ii) that the below described immovable properties as per column (iv) mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Formerly known as IDFC Bank Ltd, will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder, for the recovery of amount due to IDFC FIRST Bank Limited (Formerly known as IDFC Bank Ltd) from Borrower (s) and Co-Borrower (s) as per column (i).

For detailed terms and conditions of the sale, please refer to the link provided on IDFC FIRST Bank website i.e. www.idfcfirstbank.com.

S. NO	(i) Demand Notice Amount	(ii) Agreement ID	(iii) Name of Borrower (s), Co-Borrower (s) and Guarantor (s)	(iv) Reserve Price Amount	(v) EMD Amount	(vi) Date and Time of Auction	(vii) Date and Time of EMD Auction	(ix) Date and Time of Inspection	(x) Authorized Officer Name & Contact Number
1	INR 2171410.45/- Demand Notice dated: 23-Aug-2023	38026258	Ravikumar Jagdishbhai Mendapara, Sagarkumar Jagdishbhai Mendapara, Shree Ujishya Electrical And Battery & Shree Umiya Auto Parts	INR 2794000.00/-	INR 279400.00/-	04-Oct-2024 11.00 AM to 1.00 PM	03-Oct-2024 10.00 AM to 5.00 PM	27-Sep-2024 10.00 AM to 4.00 PM	Name- Rajat Sharma Contact Number- 99741177905 Name- Chhimay Acharya Contact Number- 9574448844

(iv) MORTGAGED PROPERTY ADDRESS: All That Piece And Parcel Of Non-Agricultural Property In Mauje Zadeshwar, Golden Quadrilateral Road, Bharuch Lying Being Land Bearing R.S. No. 165/3+4 Admeasuring 3550 Sq. Mtrs., Known As "Rut Complex" Godown No. 28 On Ground Floor Construction Admeasuring 23.56 Sq. Mtrs., I.E. 253.50 Sq. Fts., At Registration District & Sub-District Bharuch & District Bharuch, Gujarat-392011, And, Bounded As- East: By Internal Road & Margin Open Space, West: By Open Space, North: By Godown No. 29 & South: By Godown No. 13.

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale of the immovable assets, if any, present at the immovable property.

Date : 31.08.2024
Authorized Officer
IDFC FIRST Bank Limited
(Formerly known as IDFC Bank Ltd)



REGISTERED OFFICE: RADHIKA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD, GUJARAT, PIN CODE-380009

Branch Office: 104, B-Wing, Tirupati Plaza, Near Collector Office, B/S Suda Bhavan, Nanpura-Athwagate, Surat, Gujarat - 395001
Branch Office: 101, First Floor, Vrushakruti Corpse Building, Opp. Westside Shop, Above Fabindia Shop, Near Shyamal Cross Road, Satellite, Ahmedabad-380015.
Branch Office: Second Floor, Rajkamal City Mall, Rajkamal Compound, Highway Road, Mehnsana, Gujarat - 384002.
Branch Office: C.S.No.5577, First Floor, Above State Bank of India, Godi Road, Dahod, Gujarat - 389151.

Demand notice under section 13(2) sarfaesi act, 2002

You, below mentioned borrowers, co-borrowers and guarantors have availed loan(s) facility(ies) from HDB Financial Services Limited branch by mortgaging your immovable properties (securities) you have not maintained your financial discipline and defaulted in repayment of the same. Consequently to your defaults your loans were classified as non-performing assets as you to avail the said loan(s) along with the underlying security interest created in respect of the securities for repayment of the same. The HDBFS has right for the recovery of the outstanding dues, now issued demand notice under section 13(2) of the securitization and reconstruction of financial asset and enforcement of security interest act, 2002 (the act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 and by way of alternate service upon you. Details of the borrowers, co-borrowers, guarantors, loans, securities, outstanding dues, demand notice sent under section 13(2) and amount claimed there under are given below:

- Borrower And Co-Borrowers:** 1. NIDHISH T SOLANKI 2.TRUPTI B N SOLANKI, R/O 175 MUKTANAND SOCIETY NEAR L P SAVANI ACADEMY VESU KENAL ROAD SVR COLLEGE SURAT-395007. (2) Loan Account Number: 12839602 and 1808719 with unique I.d. 9447315. (3) Loan Amount in INR: Rs. 7,00,000/- (Rupees Seven Lakhs Only) with Loan account no - 12839602 and Rs. 44,88,655/- (Rupees Forty Four Lakhs Eighty Eight Thousand Six Hundred Fifty Five Only) with Loan No. 1808719. (4) Detail Description Of The Security Mortgage Property: PLOT NO. 175 ADMEASURING 5.23 X 9.30 MTS. I.E. 48.63 SQ. MTS., ALONG WITH 15.69 SQ. MTS. UNDIVIDED SHARE IN THE LAND OF SITUATED AT OLD REVENUE SURVEY NO. 172 (NEW NO. 97), DRAFT TOWN PLANNING SCHEME NO. 2 (VESU-BHARTHANA), ORIGINAL PLOT NO. 59, FINAL PLOT NO. 60 PAIKI FINAL PLOT NO. 76/1 ADMEASURING 17679 SQ. MTS., OF MOJE VESU, CITY OF SURAT. (5) Demand Notice Date: 13/08/2024. (6) Amount Due In INR: Rs.33,88,941.81/- (Rupees Thirty Three Lakhs Eighty Eight Thousand Nine Hundred Forty One - Paise Eighty One Only) As Of 13/08/2024 And Future Contractual Interest Till Actual Realization Together With Incidental Expenses, Cost And Charges Etc.
- Borrower And Co-Borrowers:** 1. MAULI IMPEX 2. RAJNIKANT MANOHAR SHRIBHATE 3. GITA RAJNIKANT SHRIBHATE, R/O (A) U-6, ATHWA ARCADE, ATHWA GATE, SURAT-395001 GUJARAT (B) A-145 NANDANVAN TOWNSHIP, OPP RAMIYAN PARK, DINDOLI ROAD, SURAT-394221. (2) Loan Account Number: 2522173, 12916201, linked by Unique Id Number 4366428. (3) Loan Amount in INR: Rs.48,50,000/- (Rupees Forty Eight Lakhs Fifty Thousand Only) by loan account number 12916201. (4) Detail Description Of The Security Mortgage Property: All that entire bearing Plot no. A/149 totally admeasuring 170.50 sq.mts. & 78.28 sq.mts. Built up area in "Nandanvan Township" of "A" type, situated at revenue survey no. 214 paiki Block no. 315 to 320, Draft T.P. Scheme no. 41 (Dindoli). Final Plot No. 4 to 8 (As per R. Final plot no. 131) of Moje Dindoli City of Surat. (5) Demand Notice Date: 13/08/2024. (6) Amount Due In INR: Rs.35,31,811.51/- (Rupees Thirty Five Lakh Thirty One Thousand Eight Hundred Eleven - Paise Fifty One Only) As Of 13/08/2024 And Future Contractual Interest Till Actual Realization Together With Incidental Expenses, Cost And Charges Etc.
- Borrower And Co-Borrowers:** 1. LIBAAS SUTTS 2. SHREE JAGANNATH TEXTILES 3. CHESTA R HANS 4. CHETAN NARANG, R/O (A) FIRST FLOOR, SHOP NO. 108, RAGHUVIR PLATINIUM, SURAT, KADODRA ROAD, KUMBHARIYA GADN SURAT-395010 GUJARAT (B) PLOT NO. B/9, PUSHPAM ROW HOUSE, R.S NO 27/2 AND 26, OLD R.S NO 42 AND 44, T.P SCHEME NO. 1. FP NO.73, VESU SURAT-395007. (C) 108-109, RAGHUVIR PLATINIUM MARKET KUMBHARIYA SAROLI ROAD, SURAT SURAT-395010 GUJARAT. (D) 1002, AVADH COPPER STONE, DUMJAS ROAD, RESIDE AVADH CLUB, SILENT ZONE SURAT-395007 GUJARAT.

